

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 56/MP/2026

Subject : Petition under Section 79(1)(b) and Section 79(1)(f) of the Electricity Act, 2003 read with Article 12 of the PPA dated 03.07.2020 executed for development and supply of power from 300 MW Solar Power Plant set up at Khandwa, Madhya Pradesh, seeking restitutionary reliefs qua compensation for the additional expenditure incurred on account of various Change in Law events, along with carrying cost.

Petitioner : Masaya Solar Energy Private Limited (MSEPL)

Respondent : SECI and 3 Ors.

Date of Hearing : **18.2.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Ms. Asmita Narula, Advocate, MSEPL
Ms. Tannishtha Chatterjee, Advocate, MSEPL

Record of Proceedings

The case was called out through a virtual hearing.

2. During the hearing 'on admission', the learned counsel for the Petitioner submitted that the instant Petition has been filed seeking restitutionary relief, by way of compensation for the additional expenditure incurred due to various Change in Law events, along with the carrying costs.
3. The Commission, after hearing the learned counsel for the Petitioner, directed as under:
 - a. Admit and issue notice to the Respondents;
 - b. The Respondents are permitted to file their replies on or before **30.3.2026**, after serving a copy to the Petitioner, who may file its rejoinder, if any, by **25.4.2026**.
4. The matter shall be listed for hearing on **7.5.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

